

1	2	3	4
9.	Kerala	—	—
10.	Maharashtra	74.29	24.27
11.	Madhya Pradesh	6.20	0.90
12.	Nagaland	—	—
13.	Odisha	—	5.00
14.	Punjab	515.52	138.64
15.	Rajasthan	149.59	40.00
16.	Sikkim	151.69	72.09
17.	Tamil Nadu	2.54	3.10
18.	Uttar Pradesh	1385.95	445.46
19.	Uttarakhand	135.93	49.82
20.	West Bengal	690.10	251.21
TOTAL		4065.81	1387.68

Decision of EGoM on pricing of KGD-6 Gas

†*259. SHRI RAM JETHMALANI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that the sale-price of gas being produced from KGD-6 Oil Block is under consideration of the Empowered Group of Ministers (EGoM);

(b) if so, whether it is also a fact that Government had sent a request to the EGoM in October, 2012 for not increasing the prices of gas;

(c) if so, whether this request has been withdrawn recently; and

(d) if so, the details thereof and the reasons for withdrawing the request?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI M. VEERAPPA MOILY): (a) The EGoM has approved the price formula based on which

† Original notice of the question was received in Hindi.

the current NELP gas produced from the block KG-DWN-98/3 works out to be US \$ 4.2 per Million Metric British Thermal Unit (MMBTU) at crude price greater or equal to US \$ 60 per barrel. The EGoM has approved the price formula for a period of five (5) years from the date of commencement of supply of gas from the above block.

In the meeting held on 24.2.2012, EGoM has desired that advice of Ministry of Law and Justice including views of Attorney General of India be obtained in the matter of gas price revision for consideration of EGoM.

(b) to (d) A draft Note for EGOM has been prepared accordingly and circulated for Inter Ministerial consultation.

Malpractices indulged in by private constructors in highway contracts

*260. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that private contractors are indulging into various malpractices and grafts in the highway contracts awarded to them;

(b) whether any such fraudulent practices have come to the notice of Government during the contracts awarded to them;

(c) if so, the details thereof; and

(d) the remedial measures being adopted by Government to check such frauds and grafts in future, along with penal proceedings initiated against the erring contractors?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI C.P. JOSHI): (a) to (d) Complaints about malpractices and grafts by private companies, whenever received are examined and actions are taken including debarring from competing in future contracts against such company, if found guilty. Recently, World Bank's Institutional integrity unit has alleged that some companies executing World Bank funded projects in the State of Bihar, Jharkhand and Uttar Pradesh have committed sanctionable practices.

National Highways Authority of India (NHAI) has been asked to verify the kind of consequences occurred on the outcome of the projects in terms of quality or project completion and take appropriate action as per provisions of agreements with the contractors. Accordingly, investigation was initiated by NHAI but in the